

	No.	C-rats
Gems	4,307	2,066
Industrial diamonds	730	341
	<u>5,037</u>	<u>2,407</u>

Estimated value of 2,407 carats is Rs. 11 lakhs approximately.

(b) and (c). The programme has not yet been finalised.

Licences for Import of Raw Materials

7095. Shri C. Chittiyababu: Will the Minister of Commerce be pleased to state:

(a) whether it is a fact that licences for the import of raw material are given to exporters against exports;

(b) if so, the items of exports in lieu of which import licence are given and what are the article exported under the export incentive scheme; and

(c) the amount of import licences given on each item, and what was the export earning of the country on each of these items during 1966-67?

The Minister of Commerce (Shri Dinesh Singh): (a) Yes, Sir.

(b) A list of export products eligible for grant of import licences under the Import Policy for Registered Exporters is laid on the Table of the House. [Placed in Library. See No. LT-1246/67]. Full details of the export products are contained in Section III, Part 'B' of the Import Trade Control Policy Book for April, 1967 to March 1968.

(c) During 1966-67 import licences were issued against the following categories of exports:

(i) against exports under the erstwhile Export Promotion

Schemes abolished with effect from 6-6-1966, the exports having taken place during the period 1-4-66 to 5-5-66 and also earlier than 1-4-66;

(ii) against exports made on or after 6-6-66 of products covered by the Import Policy for Registered Exporters referred to in answer to part (b) of the question: A statement (statement 'A') is laid on the Table of the House. [Placed in Library. See No. LT-1246/67] given details of import licences issued during the year 1966-67 against both kinds of exports referred to above.

Another statement (Statement 'B') is also laid on the Table of the House. [Placed in Library. See No. LT-1246/67] indicating the value of exports during 1966-67 of products covered by the Import Policy for Registered Exporters. It is not possible to co-relate the value of exports to the value of import licences, as there is time-lag between exports and issue of Import licences there-against.

Production of Silk

7096. Shri C. Chittiyababu: Will the Minister of Commerce be pleased to state:

(a) the cost of a kilo of raw silk and cost of finished silk and what is the loss sustained by the silk weavers;

(b) whether it is a fact that the silk weavers are undergoing loss because of the high cost of raw silk;

(c) whether Government propose to ameliorate their conditions;

(d) whether it is a fact that the All India Handloom Board insists on using the indigenous silk only;

